

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-III**

**Item No.-107**

IA-4341/2020

IN

IB-1411(ND)/2018

**IN THE MATTER OF:**

M/s. AS Technosoft Pvt. Ltd.

...OPERATIONAL CREDITOR

Vs.

M/s. Indianroots Shopping Ltd.

...RESPONDENT

**SECTION**

U/s 9 IBC code 2016

**Order delivered on 16.12.2020**

**CORAM:**

**CH. MOHD. SHARIEF TARIQ**

**MEMBER (JUDICIAL)**

**NARENDER KUMAR BHOLA**

**MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant/FC :

For the Respondent/CD :

For the Intervener :

**ORDER**

The Counsel for the Applicant is present. The Counsel for the Financial Creditor is present. The Counsel for the Financial Creditor is directed to file rejoinder, if any, within one week.

List the matter on 26.02.2021.

-sd-

(NARENDER KUMAR BHOLA)  
MEMBER (TECHNICAL)

-sd-

(CH. MOHD. SHARIEF TARIQ)  
MEMBER (JUDICIAL)

UD Mehta

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-III**

**Item No.-107**

IA-4345/2020

IN

IB-1411(ND)/2018

**IN THE MATTER OF:**

M/s. AS Technosoft Pvt. Ltd.

....OPERATIONAL CREDITOR

**Vs.**

M/s. Indianroots Shopping Ltd.

....CORPORATE DEBTOR

**SECTION**

**U/s 9 IBC code 2016**

**Order delivered on 16.12.2020**

**CORAM:**

**CH. MOHD. SHARIEF TARIQ**

**MEMBER (JUDICIAL)**

**NARENDER KUMAR BHOLA**

**MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant/FC :

For the Respondent/CD : Mr. Laksh Khanna, Miss Mayanka Dhawan,  
Advocates with Mr. Rahul Narvekar, Respondent in  
person

For the Intervener

: Ms. Prachi Johri, Mr. Vatsalya Kumar, Advocates  
along with Mr. Ashok Garg, RP and Mr. DV Gupta  
from R.P's team

**ORDER**


The Counsel for the Resolution Professional is present. The Respondent along with Counsel is present. We had noted vide order dated 26.02.2019 that a vehicle and laptop belonging to the Corporate Debtor was in possession of the Respondent, who is present through video conferencing. The order has not been complied with. However, It is submitted by the counsel for the respondent that the cost of the laptop amounting to Rs.7500/- will be deposited in the accounts of the Company of CD and the Car in question will also be returned along with

*Contd-*

all its documents and an affidavit duly sworn in and attested by the competent authority will be filed in this application to the effect that all the challans/claims including Traffic violations and accidents, if any, pertaining to the vehicle (car) for the period during which it was in the use of the Respondent shall be paid by the Respondent, who is present in person during the hearing. This process will be completed within two days and an affidavit of compliance will be filed in the Registry on 21.12.2020.

The Counsel for the Resolution Professional has raised the objection that the car and the laptop was in illegal possession and use of the Respondent. Therefore, the usage charges are to be paid by the Respondent as per the valuation reports placed on the record. The Counsel for the Resolution Professional is directed to serve copies of the valuation reports of both the items to the Counsel for the Respondent and the parties may sit together in order to sort out the issue of usage charges amicably within one week, failing which both the parties are directed to make final submissions on the said issue by filing notes on submissions containing two pages each.

List the matter on 23.12.2020.

  
(NARENDER KUMAR BHOLA)  
MEMBER (TECHNICAL)

  
(CH. MOHD. SHARIEF TARIQ)  
MEMBER (JUDICIAL)

UD Mehta (Court-III)

16.12.2020

IA-4345/2020

IN

IB-1411(ND)/2018

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-III**

**Item No.-107**

IA-5318/2020

IN

IB-1411(ND)/2018

**IN THE MATTER OF:**

M/s. AS Technosoft Pvt. Ltd.

Vs.

M/s. Indianroots Shopping Ltd.

...OPERATIONAL CREDITOR

...CORPORATE DEBTOR

**SECTION**

U/s 9 IBC code 2016

**Order delivered on 16.12.2020**

**CORAM:**

**CH. MOHD. SHARIEF TARIQ**

**MEMBER (JUDICIAL)**

**NARENDER KUMAR BHOLA**

**MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant/FC :

For the Respondent/CD :

For the Intervener : Ms. Prachi Johri, Mr. Vatsalya Kumar, Advocates  
along with Mr. Ashok Garg, RP and Mr. DV Gupta  
from R.P's team

**ORDER**

The Counsel for the Resolution professional is present.

List the matter on 21.12.2020.

-sd/-

**(NARENDER KUMAR BHOLA)**  
**MEMBER (TECHNICAL)**

-sd/-

**(CH. MOHD. SHARIEF TARIQ)**  
**MEMBER (JUDICIAL)**

UD Mehta

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-III**

**Item No.-107**

IA-3716/2020

IN

IB-1411(ND)/2018

**IN THE MATTER OF:**

M/s. AS Technosoft Pvt. Ltd.

....**OPERATIONAL CREDITOR**

**Vs.**

M/s. Indianroots Shopping Ltd.

.. **RESPONDENT**

**SECTION**

**U/s 9 IBC code 2016**

**Order delivered on 16.12.2020**

**CORAM:**

**CH. MOHD. SHARIEF TARIQ**

**MEMBER (JUDICIAL)**

**NARENDER KUMAR BHOLA**

**MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant/FC :

For the Respondent/CD :

For the Intervener : Ms. Prachi Johri, Mr. Vatsalya Kumar, Advocates  
along with Mr. Ashok Garg, RP and Mr. DV Gupta  
from R.P's team

**ORDER**

The Counsel for the Resolution Professional is present. The Counsel for Respondents No.1,2,8,10 and 11 is present. The Counsel for Respondents No. 3,4,5,7 and 9 is present. No representation on behalf of Respondent No.6. Respondent No.5 has already filed reply and rest of the Respondents are directed to file reply within two weeks. The Counsel for the Resolution Professional is directed to send private notice through all modes to Respondent No.6 and file proof of service on or before the next date of hearing.

I list the matter on 26.02.2021.

- Sol -

**(NARENDER KUMAR BHOLA)**  
**MEMBER (TECHNICAL)**

- Sol -

**(CH. MOHD. SHARIEF TARIQ)**  
**MEMBER (JUDICIAL)**